### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 38.

Dated: 12 JAN 1995

Miscellaneous

APPLICATION NO: 2/95 in OA.NO.251 of 1994.

APPLICANTS:- Sri.N.C. Ashok,

V/s.

RESPONDENTS:- Dy.Secretary, D/o.Revenue, New delhi and others.,

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- 1. Sri.H.S.Ananthapadmanabha, Advocate, No. 108, NHCS Layout, Third Stage, Fourth Block, Basaveshwaranagar, Bangalore-79.
- The Deputy Secretary, Department of Revenue, M/o. Finance, North Block, New Delhi-110 001.
- 3. The Collector, Central Excise, Post Bag No. 5400, Queens Road, Bangalore-560001.
- 4. The Addl/Deputy Collector(P&V), Custome & Central Excise, Queens Road, Post Bag No.5400, Bangalore-560001.
- 5. Sri.M.S. Padmarajaiah, Senior Central Government Standing Counsel, High Court Building, Bangalore-560001.

Subject:- Ferwarding of cepies of the Orders passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on O4-O1-1995.

Issued on 12/01/95 m

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DEPUTY REGISTRAR
JUDICIAL BRANCHES.

### MA 2 M5 Sh. N. C. Ashots, V/s Dy secy D/o Revenue, New Delhison

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OA 25, 194

Date

Office Notes

Orders of Tribunal

PKS VC/TVR MA
4th January, 1994

Orders on M.A. No.2/95:

Heard both sides.

In the circumstances mentioned in the M.A. accede to the request of the applicants for extension of time and grant further time to make the representation. We extend time upto and till the end of February, -1995.

Iet a copy of this order be sent to the respondents for information.

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Sd!-

M[A]

V.C.



TRUE COPY

Spection Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 •38.

Dated: 150EC 1994

APPLICATION NO: 251 of 1994.

APPLICANTS:- Sri.N.C.Ashok,

V/S.

RES PONDENTS:- The Dy. Secretary, Deptt. of Revenue, M/o.Finance, NDelhi and two Others.

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- 1. Sri.H.S.Ananthapadmanabha, Advocate, No.108, NHXCS Layout, Third Stage, Fourth Block, Basavewsaranagar, Bangalore-560 079.
- 2. The Collector, Central Excise, Post Box No. 5400, Queen's Road, Bangalore-560 001.
- 3. Sri.M.S.Padmarajaiah, Sr.C.G.S.C.High Court Eldg, Bangalore-560 001.

Subject:- Ferwarding of cepies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on \_\_\_\_\_24-11-1994.

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DEPUTY REGISTRAR JUDICIAL BRANCHES. from para 9 of the objection statement filed on behalf of the respondents. If Government have already undertaken a review of the applicant's case on the basis of his representation, we think it appropriate to direct respondent-2 to dispose of the said representation (Annexure-A8) in accordance with law within a period of three months from the date of receipt of a copy of this order.

Sd.

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MEMBER(A)

VICE-CHAIRMAN

TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench

# CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE BENCH, BANGALORE ORIGINAL APPLICATION NUMBER 251 OF 1994

THRUSDAY, THIS THE 24TH DAY OF NOVEMBER, 1994

Mr. Justice P.K. Shyamsundar,

Vice-Chairman.

rir.T.V.Ramanan,

Member(A)

N.C.Ashok,
S/o M.A.Nepomucene,
Inspector, Central Excise,
Headquarters Office, Queen's Road,
P.B.No.5400,
Bangalore-560 001.
(By Advocate Shri H.S.Ananthapadmanabha)

.. Applicant.

Deputy Secretary,
Government of India,
Ministry of Finance,
Department of Revenue,
Ad-IIA, North Block,
New Delhi-110 001.

Departy Secretary,

- Collector,
   Central Excise,
   Queen's Road, P.B.No.5400,
   Bangalore-560001.
- 3. Additional/Deputy Collector (P & V) Customs & Central Excise, Queen's Road, P.B.No.5400, bangalore-560 001.

.. Respondents.

(By Standing Counsel Shri M.S.Padmarjaian)

#### ORDER

#### r.Justice P.K.Shyamsundar, Vice-Chairman:-

we have heard the learned Senior Central Government Standing Counsel for the respondents. The applicant demands for restoration of his seniority according to the judgment of the Supreme Court in the DIRECT RECRUIT CLASS II ENGINEERING OFFICERS ASSOCIATION v. STATE OF MAHARASHTRA [1990 (13) ATC 348]. We are told by the learned Standing Counsel that the said claim is presently under consideration and in fact so much can be gathered